

- (b) Study group shall grant opportunity to those interested to indicate their suggestions and proposal. The group shall consider proposals or suggestions, if any submitted in writing, public notice be given to by the committee inviting suggestions and proposals from all those who are interested. Let notice be published in this regard in five daily newspapers having wide circulation, within three weeks from today. Atleast two of the dailies should be of Oriya language. It may be notified by radio and television broadcast, if feasible.
- (c) Let the committee submit its report as expeditiously as practicable preferably within three months. Learned Advocate General undertakes to file a copy of the report after receipt from the committee.
- (d) Let jetty, construction of which has been completed as stated by learned Advocate General, not function till 31.10.1994.

We have not expressed any opinion about the merits of case and the order passed today shall not be contrued to be expression of any opinion on merits. Learned Standing Counsel (Central) prayed for time to file counter affidavit. Let the counter affidavit be filed by 25.10.1994. Learned Advocate General stated that he has not received any instruction from opposite parties 4 and 5.

Copies of this order be handed over to learned Standing Counsel (Central) and learned Advocate General. Put up this case on 31.10.1994.

Sd/- A. Pasayet,
Judge

Sd/- S.K. Mohanty,
Judge

True Copy

Sd/-
Superintendent
O.J.C. Branch-VI

[Translation]

Gauge Conversion

3085. SHRI DHARMANNA
MONDAYYA SADUL: Will the Minister of
RAILWAYS be pleased to state:

(a) whether the Government
propose to make the present Undertaking

manufacturing metre gauge coaches
competent to manufacture broad gauge
coaches in view of conversion of MG to
BG;

(b) if so, the details in this regard;
and

(c) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) to (c). M/s. Jessop and Company Ltd., a Central Government Public Sector Undertaking is the only unit manufacturing exclusively M.G. Railway coaches. As the requirement of B.G. Railway coaches can be met in-house, there is at present no intention to get B.G. Railway coaches manufactured by M/s Jessops.

Railway Projects in Gujarat

3086. SHRI CHHITUBHAI GAMIT: Will the Minister of RAILWAYS be pleased to state:

(a) the details of those rail projects of Gujarat which were approved during the Seventh Five Year Plan but have not been implemented till date;

(b) the names of those projects on which the funds sanctioned for the above rail projects have been spent;

(c) whether the Government have included these pending and approved projects in the Eighth Five Year Plan;

(d) if so, the details in this regard; and

(e) if not, the reasons therefor?

THE MINISTER OF RAILWAYS (SHRI C.K. JAFFER SHARIEF): (a) and (b).

(i) Kapadvanj – Modasa new BG line (60.50 kms).

(ii) Godhra – Indore via Dahod, Sardarpur, Dhar and between Dewas - Maksi (316 kms – about 110 kms in Gujarat).

(iii) Development of direct BG rail route from Viramgam to Jodhpur–gauge conversion/new line from Bhildi to Viramgam.

A sum of Rs. 739.70 lakhs has been spent on Kapadvanj – Modasa new BG line project and Rs. 14.84 crores on Dewas - Maksi new line. No funds have been diverted from these projects elsewhere.

(c) and (d). These projects are included in the list of ongoing works even though these have been temporarily frozen due to constraint of resources.

(e) Does not arise.

[English]

Constitution of the Standing Committee

3087. SHRI S.M. LALJAN BASHA: Will the Minister of CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION be pleased to state:

(a) the details of the composition of the Standing Committee of Weights and Measures Rules, 1977;

(b) when this committee was constituted;

(c) whether any public representative has been included in this committee;

(d) whether only urban based consumer activists were nominated;

(e) if so, the details thereof; and